

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2024
(Arising out of Diary No.9104 of 2024)

C.C.E AND S.T. SURAT-I ... APPELLANT(S)

VS.

ARKAY LOGISTICS LTD ... RESPONDENT(S)

O R D E R

Heard the learned Additional Solicitor General appearing for the appellant.

Delay condoned.

We concur with the view taken by the Customs, Excise and Service Tax Appellate Tribunal. No case for interference has been made out. The appeal is accordingly dismissed.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
March 22, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 9104/2024

(Arising out of impugned final judgment and order dated 03-04-2023 in STA No. 10644/2013 passed by the Custom Excise Service Tax Appellate Tribunal, West Zonal Bench at Ahmedabad)

C.C.E AND S.T. SURAT I

Appellant(s)

VERSUS

ARKAY LOGISTICS LTD

Respondent(s)

(IA No.66444/2024-CONDONATION OF DELAY IN FILING and IA No.66448/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.66450/2024-STAY APPLICATION)

Date : 22-03-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. N Venkataraman, A.S.G.
Mr. Rupesh Kumar, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. V C Bharathi, Adv.
Mr. Ashok Panigrahi, Adv.
Ms. Amritha Chandramouli, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)